

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3099
ANSWERED ON:08.12.2000
INCOME TAX INQUIRY AGAINST CRICKET PLAYERS
ADHIR RANJAN CHOWDHURY;M.V.CHANDRASHEKHARA MURTHY

Will the Minister of FINANCE be pleased to state:

- (a) Whether the Income Tax Department have decided to proceed action against cricket players who had not disclosed their income;
- (b) if so, whether the cricketers have earned income disproportionate to their actual income and evaded taxes to the tune of crore of rupees; and
- (c) if so, the facts thereof and the time by which a firm action would be taken against all players?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI GINGEE N. RAMACHANDRAN)

(a),(b)&(c): Income Tax authorities had conducted search action in the case of cricketers on 20.7.2000 and on subsequent dates. The investigations are being conducted to unearth concealment of income, represented by undisclosed assets and bring the same to taxation. The reports on the findings of investigation are at the completion stage and the assessment proceedings to assess undisclosed income covering a period of ten years, ending with the month in which the search was completed, are to be initiated according to the provisions of law.